

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 10745/2015

BOHALI SEVA SAHAKARI SOCIETY LTD. THROUGH ITS
SECRETARY SHRI SUDHAKAR VISHAMBHAR PHALKE Petitioner(s)

VERSUS

NILESH NANA JADHAV CHIEF PROMOTER OF PROPOSED
SHRI SWAMI SAMARTHA VIVIDH KARYAKARI SEVA
SAHAKARI SO & ORS. Respondent(s)

(Refer R.P dated 14.10.2019.)

WITH

SLP(C) No. 10752/2015
SLP(C) No. 12650/2015
SLP(C) No. 10766/2015
SLP(C) No. 10748/2015
SLP(C) No. 10790/2015
SLP(C) No. 12651/2015
SLP(C) No. 10753/2015
SLP(C) No. 10751/2015
SLP(C) No. 10754/2015
SLP(C) No. 10792/2015
SLP(C) No. 10747/2015
SLP(C) No. 10767/2015
SLP(C) No. 10791/2015
SLP(C) No. 10763/2015
SLP(C) No. 10746/2015
SLP(C) No. 10772/2015
SLP(C) No. 10793/2015
SLP(C) No. 10788/2015
SLP(C) No. 10749/2015
SLP(C) No. 12652/2015
SLP(C) No. 10764/2015

Date : 21-10-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
[IN CHAMBER]

For Petitioner(s) Mr. Sudhanshu S. Choudhari, AOR
Mr. Yogesh S.Kolte, Adv.
Mr. Mahesh P.Shinde, Adv.
Mr. Ajinkya Udane, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner wants further time to serve notices on the unserved respondents.

As prayed, eight weeks' time is granted for effecting service on the unserved respondents failing which the petitions shall stand dismissed qua the unserved respondents without further reference to the court.

Liberty to serve the unserved respondents by way of dasti service.

(ANITA MALHOTRA)
COURT MASTER

(VIJAY KUMAR)
COURT MASTER